

ITEM NO.25

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
 IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
 IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 05-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr.Adv.
 Mr. Sunil Kumar Verma, AOR
 Mr. Shariq Ahmed, Adv.
 Mr. Tariq Ahmed, Adv.
 Ms. Baani Khanna, Adv.
 Ms. Sampriti Bakshi, Adv.
 Mr. Karan Mangain, Adv.
 Mr. Praveen Gaur, Adv.

Mr. Salman Khurshid, Sr. Adv.
 Mr. Aadil Singh Boparai, Adv.
 Mr. Arpit Shukla, AOR
 Mr. Aman Khullar, Adv.
 Mr. Tushar Agarwal, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG, U.P.

Mr. Shashank Shekhar Singh, AOR
Mr. B.M. Dubey, Adv.
Mr. Ankit Gambhir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List next week.

(Geeta Ahuja)
Astt. Registrar-cum-PS

(Vidya Negi)
Assistant Registrar